

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 904 of 1998

New Delhi, dated the 30th April, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Mrs. Suman Bal  
W/o Shri Ved Prakash,  
R/o BR-25/A, Shalimar Bagh,  
New Delhi. .... Applicant

(By Advocate: Shri S.K. Gupta)

Versus

Union of India through

1. Secretary,  
Ministry of Finance,  
North Block,  
New Delhi.

2. Presiding Officer,  
Debts Recovery Tribunal,  
3rd Floor, Vikrant Tower,  
Rajendra Place,  
New Delhi. .... Respondents

ORDER (oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant prays for direction to respondents to dispose of her representation dated 7.1.98.

2. We have heard applicant's counsel Shri Gupta.

3. We dispose of this O.A. with a direction to Respondent No.1 to dispose of applicant's aforesaid representation dated 7.1.98 by means of detailed, speaking and reasoned order under

intimation to applicant as expeditiously as possible preferably within three months from the date of receipt of a copy of this order.

4. This O.A. stands disposed of at the admission stage itself as above. No costs.

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)

S. R. Adige  
(S. R. Adige)  
Vice Chairman (A)

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